

having prior permission have been rejected; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) A total number of 402 applications for prior permission to accept foreign contribution have been received from 1st January, 1989 to 30th June, 1989.

(b) Prior permission was granted against 123 applications.

(c) The number of applications received during the year, 1988 was 439 and permission was granted against 346 applications.

(d) No, Sir.

(e) Does not arise.

#### **C & AG's Observation About Utilisation of Aircrafts**

1858. SHRI NARSING SURYAWANSHI : Will the Minister of DEFENCE be pleased to state:

(a) whether any action has been taken on the observation of C & A G in respect of Utilisation of Aircrafts as contained in para 4 of his report on " Union Government (Defence services- Air Force and Navy)" " No. 3 of 1989) laid on the Table of the House on 10 May, 1989.

(b) if so, the details thereof; and

(c) if not, the reasons for not taking any action as yet?

THE MINISTER OF STATE IN THE

DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI D.L. BAITHA): (a) to (c). As per prescribed procedure, a period of six months is provided for sending an action taken note.

#### **Relaxation in Physical/Educational Standard of SCs/STs for Recruitment to Security Forces**

1861. SHRI HARIHAR SOREN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to relax the physical/educational standard for Scheduled Caste and Scheduled Tribe candidates for their special recruitment in Police and Para-Military forces;

(b) if so, the steps taken by Government in that regard; and

(c) the directions given to the State Governments in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI. P. CHIDAMBARAM): (a) and (b). The physical/educational standards prescribed for recruitment to para-Military Forces are being relaxed in favour of candidates belonging to SC and ST as per provisions already existing in the relevant Recruitment Rules in the respective Force. No Special relaxation in these requirements are being allowed for the present special recruitment drive.

(c) The recruitment to the Police Forces in the State comes within the purview of the State Governments concerned as police is a State subject.